

(घ) चालू वर्ष में 31 अक्टूबर, 1998 तक की अपेक्षित सूचना इस प्रकार है:—

प्रस्तुत/चालान किए गए व्यक्तियों की संख्या	17402
दोषी पाए गए व्यक्तियों की संख्या	4176
दोषमुक्त हुए व्यक्तियों की संख्या	183
विचारणाधीन लम्बित पड़े मामलों की संख्या	9064

Insufficient BSF Personnel

1170. SHRI GURUDAS DAS GUPTA:
SHRI J. CHITHARANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that sufficient number of Border Security Force (BSF) personnel are not provided to vigil the 352-km long border of Manipur alongwith Myanmar resulting in increased smuggling activities in the area; and

(b) if so, the details thereof and the steps proposed to be taken to provide sufficient number of BSF personnel in this border area?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Indo-Myanmar border is guarded by Asaam Rifles and Border Security Force under the operational control of Army. There is some depletion in the sanctioned strength of the Border Security Force due to deployment in other sectors. The Ministry of Defence has informed that all activities along the border of Manipur with Myanmar are constantly monitored with a view to curb smuggling.

Criminal Cases Against Ministers

1171. SHRI S. RAMACHANDRAN PILLAI:
SHRI A. VIJAYA RAGHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Union and State Ministers against whom criminal cases are pending;

(b) whether any code or guidelines are strictly observed;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Violence Against Christian Missionaries

1172. PROF. A. LAKSHMISAGAR:
SHRIMATI KAMLA SINHA:
SHRI SITARAM KESRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the unabated violence against Christian Missionaries and attacks on Churches in various parts of the country;

(b) if so, the details thereof; and

(c) the measures taken by Government to prevent it?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) There has been no such unabated violence/attacks against Christian Missionaries and Churches. However, the Government is aware that some isolated incidents of attack on members of Christian community and their Institutions did take place. The registration, investigation and detection of crime as well as the prevention of crime are primarily the responsibility of the State Governments.

(c) Although 'Public Order' and 'Police' are State Subjects as per the Constitution of India and it is the primary responsibility of the State Governments to prevent crimes, the Central Government has been providing assistance to the State Governments for improving their policing infrastructure and also shares intelligence with the States. It has also constituted a Special Force, called the Rapid Action Force, for assisting the State Governments in controlling the communal situation. The Central Government has been issuing

guidelines from time to time to the State Governments for promoting communal harmony among different communities. The guidelines are reviewed periodically.

The Government is clear that acts of violence against the minority communities, whenever and in whatever form they occur, must be dealt with sternly and exemplary punishment awarded to the perpetrators.

Death sentence for possessing RDX

1173. SHRI SANJAY NIRUPAM:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to enact a law to provide for death sentence to persons found in possession of RDX explosive material;

(b) when a bill for this legislation is expected to be brought forward; and

(c) whether State Governments have been consulted in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) and (b) The Explosive Substances (Amendment) Bill, 1998, which has been introduced in the Lok Sabha on 8.12.1998, provides, *inter alia*, that any person who unlawfully and maliciously causes by any special category explosive substance an explosion of a nature likely to endanger life or to cause serious injury to property shall, whether any injury to person or property has been actually caused or not, be punished with death, or imprisonment for life, and shall also be liable to fine.

(c) The proposal to amend the Explosive Substances Act, 1908 was taken up on the suggestion of a State government. Keeping in view the objective of the proposed amendments, consultations with the State Governments were not considered necessary.

Inability of Delhi Police to recruit more men

1174. PROF. RAM GOPAL YADAV:
SHRI ISH DUTT YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police is not in a position to recruit more men despite the consent of government; and

(b) if so, the reasons therefor and the measures adopted by Government to check or stop rising crimes in Delhi?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) No, Sir.

(b) The steps taken by Delhi Police to improve law and order situation in the National Capital Territory include intensification of patrolling especially from 6 PM to 10 PM surveillance over the activities of known criminals; improved intelligence gathering; raids over the places of ill-repute and suspected hide-outs of criminals; high visibility of police in the vulnerable areas; and constitution of a regional coordination group comprising police officers of Delhi, Uttar Pradesh, Haryana and Rajasthan to exchange information about the criminals.

Coordinated Security Plan for North-East

1175. SHRI C. O. POULOSE:
SHRI E. BALANANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he had assured a coordinated security action plan for the North-East;

(b) if so, the progress so far made in this regard;

(c) the number of police stations declared "disturbed" in Tripura; and

(d) the number of battalions of the Army and the Assam Rifles deployed in different police stations in Tripura, along with the number of police stations?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a)